IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

37. **CA-25/2021, CA-45/2021 IN CP/1355(MB)2020**

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.01.2023**

NAME OF THE PARTIES: Kremoint Pharma Private Limited & Anr.
Vs.
Eco Rich Cosmetic Private Limited & Ors.

SECTION: 241(1), 244(1) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT.

O R D E R

The Court is convened through Video Conference.

1. None for the Petitioner. Mr. Arun Saxena a/w Ms. Nalini, Ld. Counsel for the Respondent Nos. 2 & 3 present.

2. Ld. Counsel for both the parties in CA are directed to provide three (3) names of Valuers for Valuation of the Equity/Preference Shares and any convertible financial instruments.

3. List this matter for further consideration on **21.03.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

17.01.2023 / *Bmb*